## <u>Court No. - 46</u>

WWW.LIVELAW.IN Case :- CRIMINAL MISC. WRIT PETITION No. - 4288 of 2021

**Petitioner :-** Resham Singh Respondent :- State Of Uttar Pradesh And 2 Others Counsel for Petitioner :- Syed Imran Ibrahim **Counsel for Respondent :-** G.A.

## Hon'ble Surva Prakash Kesarwani, J. Hon'ble Piyush Agrawal, J.

Heard Sri Arvind Verma, learned Senior Advocate assisted by Sri Anurag Bajapayee and Smridhi Verma, learned counsels for the petitioner and learned Government Advocate.

Learned Government Advocate has made a request for adjournment on the ground that today due to some personal difficulty the learned Advocate General is not able to argue through video conferencing.

We have perused the records of the case and also perused the orders dated 21.06.2021, 08.07.2021 and 12.07.2021 and also a supplementary affidavit dated 20.07.2021 filed by the State respondents on 22.07.2021 and we are constraint to observe that State Government is continuously prima facie showing inaction against the prima facie shameful act of the local policeman. Prevailing situation can not be tolerated. However, today we are adjourning the case on the request made on behalf of the Advocate General.

As prayed, put up in the additional cause list on 27.07.2021 at 2 P.M. for further hearing.

**Order Date :-** 22.7.2021/vkg

Digitally signed by Justice Surya Prakash Kesarwani Date: 2021.07.23 16:05:47 IST Allahabad

Digitally signed by Justice Piyush Agrawal Date: 2021.07.23 16:07:32 IST Reason: Document Owner Location: High Court of Judicature at Allahabad